

(b) Monitoring of the progress of implementation of industrial licences issued is done by the State Government concerned and the Ministry/Department administratively concerned with the industry in question in the Central Government.

**Taking over of Hindustan
Pillsington Glass Works, Asansol**

1411. SHRI SUNIL BASU RAY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to nationalise/take-over the Hindustan Pilkington Glass Works of Asansol; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) The unit has an accumulated loss of the order of Rs. 16.00 crores against a paid-up capital of Rs. 2.12 crores and reserves of Rs. 0.51 crores. The outstandings of Banks and financial institutions are around Rs. 10.00 crores. The lead bank has instituted legal proceedings and an official liquidator has been appointed.

Having regard to all the circumstances, Government do not consider it appropriate to intervene in these proceedings.

**Kerosene quota for States fixed by the
Central Government**

1412. SHRI SUNIL BASU RAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is quota fixed by Central Government for different States for allotment of kerosene during the last three years, year-wise and State-wise;

(b) what is the actual supply made to the States during the same period, State-wise and year-wise;

(c) whether any State Government requested for more quota-

(d) if so, what are the details thereof; and

(e) what action has been taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) to (e) The kerosene requirements of the States and UTs are assessed by allowing a suitable growth rate over the allocations made in the corresponding period of the previous year, and allocations are made accordingly. Besides the regular allocations ad-hoc releases are also given to meet specific situations like floods, drought, shortage of LPG, etc.

Allocations to States and Union Territories during the last three years were made in accordance with the above policy. Some of the State Governments and Union Territory Administrations had requested for additional allocations. These were considered and additional ad-hoc allocations, as feasible, were given.

A statement indicating the regular allocations, additional ad-hoc allocations, and releases made during the years 1986, 1987 and 1988 is attached. [See Appendix CL, Annexure No. 68.]

**Drilling operations by ONGC at Bantu,
mulli and Diviseema areas of Andhra
Pradesh**

1413. SHRI PRABHAKAR RAO KALVALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the drilling operations by Oil and Natural Gas Commission (ONGC) have been stopped at Bantumilli and Diviseema areas of Krishna district, Andhra Pradesh; and

(b) if so, what are the reasons therefor?